

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

(19) C.P.(IB)-438-(MB)/2018

CORAM:

SHRI M. K. SHRAWAT
MEMBER (Judicial)

SHRI CHANDRA BHAN SINGH
Member (Technical)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **27.08.2019**

NAME OF THE PARTIES: P R Acousticals & Engineering Works Ltd.
V/s
Walchand Nagar Industries Pvt. Ltd.

SECTION: 9 OF THE INSOLVENCY & BANKRUPTCY CODE.

ORDER

1. The Learned Representative for Petitioner is present.
2. This is a Petition under section 9 of the I&B Code for an Operational debt of Rs. 7,80,709/- approximate. The Learned Counsel has placed on record the affidavit of service, however, it is found that it was served yesterday only.
3. Directed to serve another Notice and annex copy of this Order along with the Notice.
4. Since this is a Small Debt, therefore, the Directors of the debtor company are directed to remain present in person on the next date of hearing to discuss the nature of the outstanding debt and also the nature of default. In case the Directors do not remain present the Petition under section 9 of the I&B Code shall be decided on its own merits. Final opportunity to the Respondent debtor.
5. Adjourned for Final Hearing on **23.10.2019**.

Sd/-

M.K. SHRAWAT
Member (Judicial)

Sd/-

CHANDRA BHAN SINGH
Member (Technical)

27.08.2019
Aah